

various major infrastructure sectors. These are to be implemented by the NCR participating state/UT governments and concerned Ministries/Departments of Government of India. Apart from this, NCR participating state/UT governments plan for their cities/towns and prepare Project Plans for various infrastructure projects in NCR and implement the same.

Policy for street vendors and small traders

2065. SHRI T.K. RANGARAJAN: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether there is a national policy pertaining to the street vendors and small traders;
- (b) if so, details of the policy thereof;
- (c) whether specific urban areas are to be demarcated for street vending according to the policy;
- (d) if so, how many urban civic bodies have so far completed the process; and
- (e) the details thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) to (e) Yes, Sir. The Ministry of Housing and Urban Poverty Alleviation has comprehensively revised the National Policy on Urban street Vendors, 2004 and come out with the National Policy on Urban Street Vendors 2009. This revised Policy seeks to provide an enabling framework for street vendors to earn an honest living without harassment backed by a legislative framework.

It clarifies roles of Town Vending Committee, Local Authority and Planning Authority at city level and calls upon the State Government to provide a conducive environment to street vendors for carrying out street vending. The policy envisages city/town specific demarcation of 'Restriction Free Vending Zones', 'Restricted Vending Zones' and 'No vending Zones' depending upon the ground realities.

The National Policy on Urban Street Vendors 2009 provides for reservation of space for vending zones, vendors' markets etc. in master / development plans, zonal plans and local area plans by the Local Authority / Planning Authority / Regional Planning Authority. States are expected to monitor the progress of actions at city level. No State has reported the completion of the process of demarcating vending areas in cities / towns.

Encroachment in gram Sabha land of Palam village

2066. SHRIMATI NAZNIN FARUQUE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether large scale encroachments were removed from gram Sabha land of village Palam, New Delhi by Deputy Commission (South – West Delhi) office in 2007;

(b) whether the land mafia have re-encroached upon that land in collusion with Delhi Police and Revenue Department officials;

(c) if so, the action taken against the encroachers and Government officials for not reporting the re-encroachment to higher authorities; and

(d) the steps taken to remove the encroachments again?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) The Government of National Capital Territory of Delhi (GNCTD) has reported that the large scale encroachments have been removed from the Gram Sabha land by the Deputy Commissioner, South West Delhi in 2007.

(b) GNCTD has also reported that the land mafia has not re-encroached up on that land in collusion with Delhi Police and Revenue Department officials.

(c) and (d) Do not arise in view of answer at (b) above.

Metro status for Ahmedabad

2067. SHRI BHARATSINH PRABHATSINH PARMAR: Will the Minister of URBAN DEVELOPMENT be pleased to state: